

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SINNAR THERMAL POWER LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sinnar Thermal Power Limited
2.	Date of incorporation of corporate debtor	03-01-2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi (ROC, Delhi)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2007PLC157316
5.	Address of the registered office and principal office (if any) of corporate debtor	Basement, A-103, Road No. 4, Mahipalpur Extension, New Delhi -110037
6.	Insolvency commencement date in respect of corporate debtor	19 <sup>th</sup> September, 2022
7.	Estimated date of closure of insolvency resolution process	17 <sup>th</sup> March, 2023 <b>(Being 180 days from the Insolvency commencement date)</b>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Adarsh Sharma IBBI/IPA-001/IP-P01256/2018-2019/12045
9.	Address and e-mail of the interim resolution professional, as registered with the Board	J 6A, Kailash Colony, New Delhi-110048 E mail: <a href="mailto:adarsh@adarshca.com">adarsh@adarshca.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	J 6A, Kailash Colony, New Delhi-110048 Email: <a href="mailto:ip.sinnar@gmail.com">ip.sinnar@gmail.com</a>
11.	Last date for submission of claims	03 <sup>rd</sup> October, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>
	(b) Details of authorized representatives are available at:	Not Applicable



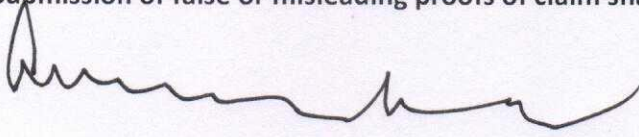
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sinnar Thermal Power Limited on 19<sup>th</sup> September, 2022.

The creditors of Sinnar Thermal Power Limited are hereby called upon to submit their claims with proof on or before 03rd Oct, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**



**(ADARSH SHARMA)**

**Interim Resolution Professional of Sinnar Thermal Power Limited**

**Registration No.: IBBI/PA-001/IP-P01256/2018-2019/12045**

**Date: 21.09.2022**

**Place: New Delhi**